श्री कंवर लाल गुप्त: प्रधान मंत्री यह जानते हैं कि इमर्जेन्सी के दिनों में भी, ग्रौर उसके बाद भी, रा के फ़ंकशनिंग के बारे में समाचारपत्रों में बहुत किटिसि॰म होता रहा है। मुझे मालूम है कि प्रधान मंत्री के ग्राने के बाद इसे काफ़ी स्ट्रीमलाइन किया गया है ग्रौर यह व्यवस्था की गई है कि वह प्रापरली फ़ंकशन करे। मैं यह जानना चाहता हूं कि प्रधान मंत्री ने यह चार्ज सम्भालने के बाद क्या-क्या कदम उठाये हैं कि यह विभाग ठीक तरह से फ़ंकशन करे।

श्री मोरारजी देसाई: यह चार्ज लेने के बाद मैंने उस में काफी लोगों को कम कर दिया है। उन्हें यह भी कहा है कि यहां के इन्टर्नल एफ़ेयर्ज में उन्हें कुछ नहीं करना है जोइनफ़र्में अन ज़ररी हो, उसे वे एकत करेंगे और करते हैं। पहले क्या किया गया था, यह मैं कैसे जान सकता हूं? उन के हैड से मैंने पूछा। उन्होंने इन्कार किया। इसी लिये मैंने उन्हें रूखसत भी दे दी।

SHRI KRISHNA CHANDRA HAL-DER: The Prime Minister has given the reply that he is reviewing the whole case of RAW. I would like to know whether the Prime Minister is going to dissolve RAW because of its undemocratic, fascist and espionage activities in the time of Emergency. Is he going to dissolve RAW and reorganise it?

SHRI MORARJI DESAI: There is no question of any Department working democratically. We work according to rules: there is no democracy there. So, there is no question of my

dissolving it and reorganising it. I don't know why such a thing should be done.

छोटा नागपुर (बिहार) में ग्रामीण विद्युतीकरण

*125. श्री रीतलाल प्रसाद वर्मा: क्या ऊर्जा मंत्री यह बताने की क्रुया करेंगे कि:

- (क) भारतीय ग्रामीण विद्युतीकरण निगम द्वारा छोटानागपुर (बिहार) में जय-नगर, मरकाचो, धनवार तथा गडि पिछड़े खंडो के 685 गांवों में ग्रारम्भ की गई ग्रामीण विद्युतीकरण योजना के कियान्वयन में ग्रब तक क्या प्रगति हुई है;
- (ख) क्या म्रावश्यक प्रगति इस त॰य के कारण नहीं हुई है कि इस उद्देश्य के लिये नियत की गई 2 करोड़ +6 लाख रुपये की राशि से विहार राज्य बिजली बोर्ड, रांची को नहीं दी गई थी ; म्रौर
- (ग) यदि हां, तो क्या सरकार का विचार उक्त राणि को भीश्रे बिहार राज्य विजली बोई, रांची को देने का है?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (c). A Statement is laid on the Table of the House.

Statement

(a) The Rural Electrification Corporation has sanctioned three rural electrification schemes, two for Gandey and Dhanwar blocks in Girdih district and one for Jaynagar and Markacho blocks in district Hazaribagh. The details are as under:—

Sl. No.	Name of	scheme					Date of sanction	Villages covered	Pump- sets	Loan sanctioned (Rs. lakhs.)
1. Gandey block in Girdih district.						,	8-3-1976	218	550	75: 553
2. Dhanwar block in Girdih district						8-3-1976	273	600	79.961	
	nagar and listrict.	Markacho b	locks i	in H	azarib •	agh	30-11-1976	262	145	67: 585
		Т	otal			<u>.</u>		758	1.59	5 223.99

Materials required for execution of these schemes have been procured by the State Electricity Board centrally. Work to the value of Rs. 10 lakhs has been completed and Rs. 57 lakhs of work is expected to be completed during the current financial year.

- (b) The loan amounts are released in instalments, in accordance with the phasing of each project. The Corporation has so far released Rs. 79.092 lakhs for the above three schemes, as first instalment of the loan amount sanctioned. The second and subsequent instalments are released on the basis of progress achieved.
- (c) The Rural Electrification Corporation deals only with the State Electricity Board at Patna, and not with any of its regional units.

बी रीतलाल प्रसाद वर्मा: मैं जानना चाहता हूं भापने व्यय कितनी राशि की है? भापने वक्तव्य में बताया है कि इतना रुपया स्वीकार किया गया है लेकिन भापने यह नही बताया है कि खर्च कितना हो गया है। बिजली भी जितनी बननी चाहिये नहीं बन रही है?

SHRI P. RAMACHANDRAN: So for Rs. 79 lakhs have been sanctioned and disbursed as the first instalment for the above three schemes. It is true that the progress in regard to these schemes has not been as expected, and the State Government has to proceed rapidly. It has not done so far because of various reasons which it has given. It has expressed difficulty with regard to procurement of materials and that is why the schemes have been delayed.

श्री रीतलाल प्रसाद वर्मा: क्या सरकार बिहार इलैक्ट्रिसिटी बोर्ड को इस प्रकार के निवेश देने जा रही है कि जो पैसा जिस काम के लिए एलाट किया जाता है वह उसी काम पर खर्च किया जाए श्रीर उसका डाइवर्शन नहीं होना चाहिये ? श्राजकल पैसा डाइवर्ट करके दूसरी जगह लगा दिया जाता है। इस पर क्या कंश्विपावन्दी लगाई जाएगी ? SHRI P. RAMACHANDRAN: According to the norms placed before the State Governments, the funds allotted to the Rural Electricity Supply Corporation has to be spent on the schemes sanctioned, by the Corporation. If there are any diversions, the attention of the State Government is always drawn to it. The REC is keeping in constant touch with the State Government for implementation of the schemes.

भी रामबांस सिंह: वहा पर जो बिजली-करण का काम चल रहा है उस विभाग में बहत ज्यादा क्रप्शन है जिस की वजह से काम मे प्रगति नहीं हो रही है। वहां का पतरात् थर्मल पावर स्टेशन जो है वहां पर बिजली का प्रोडकशन गिर गया है। जितना पैसा गांवों मे खर्च करने के लिए दिया जाता है वह खर्च भी नहीं होता है। खैराचातर दूगधा, ऊंगवाणी भादि के लिए जो एलाटमेट हुआ है वह बसे का बैसा पडा हथा है वहां काम में कोई प्रगति नहीं हो रही है। मैं पूछना चाहता हं कि बैक्वडं एरिया में क्यो कोई बिजली का प्रबन्ध नही किया जाता है जबकि बिजली वही पैदा होती है। 25-25 मील के एरिया में गांवों मे बाहे वे हरिजन या श्रादिवासी गांव हों किसी भी गाव मे धगर काम मुरू भी किया गया है तो उसका अन्त कभी नहीं हमा है, कही भी बिजली नहीं दी गई है। मैं जानना चाहता हं कि क्या ग्रापने बिजलीकरण का कोई एस्टीमेट बनाया है भीर क्या गांवों के विद्यतीकरण के लिए कोई समय निधारित किया है और कहा है कि इतने समय में वहां पर बिजली पहुंच जानी चाहिये ?

SHRI P. RAMACHANDRAN: In this respect, the State Government is always requested to complete the scheme as stipulated and the REC is functioning through the State Electricity Boards only. Whatsver we do, we have to do it through the State Electricity Boards and definitely this

Government will draw the attention of the State Government to this matter.

भी किशोर लाल : मैं मंत्री महोदय से जानना बाहता हूं कि हमारे देश में जितने पावर स्टेशन लगे हुए हैं उनकी कितनी इन्स-टाल्ड कैपेसिटी है, भीर कितने पावर स्टेशन ऐसे हैं जो इन्सटान्ड कैपेसिटी से कम बाम कर रहे हैं ने सरकार उन्नकी इन्सटान्ड कैपेसिटी के हिसा से उनका जेनरेशन बढ़ाने के लिये क्या कार्यवाड़ी कर रही है ?

SHRI P. RAMACHANDRAN: I am afraid this does not arise out of this question.

Light Ships

- *126. DR. MURLI MANOHAR JOSHI: Will the Minister of DEFENCE be pleased to state:
- (a) whether Government have made plans for the manufacture of light ships for effective protection and patrolling of the Indian Exclusive Maritime Economic Zone; and
- (b) what action has been taken to acquire ships for country's requirement in this regard?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (2) and (b). It has been decided to establish a Coast Guard Organisation whose functions, inter alia, would include patrolling and protection of our interests in our Exclusive Maritime Economic Zone. With this end in view, an Interim Coast Guard Organisation with some ships and patrol vessels has already been set up. Further measures to augment the fleet are under review.

DR. MURLI MANOHAR JOSHI: In view of the presence of foreign naval bases in Indian ocean and the immense size of Exclusive Maritime Economic Zone of our country and in order to ensure the safety of

India's overseas trade, our fishing rights, our offshore installations and ports and the fact that to defend Exclusive Maritime Economic Zone in peace time is as important as to defend its territorial waters in war, will the hon. Minister inform us the size of this Interim organisation which has been established to discharge the onerous duty and whether the Government are considering to create a highly mobile light naval force is fully equipped with light ships. sub-marines, anti-sub-marine, and reconnaissance ships? What are the steps being taken by the Government to equip this agency with such ships etc.?

SHRI JAGJIVAN RAM: I have already stated that an interim organization has been set up with a special officer. Two ships have been handed over to this organisation from the Navy and three patrol vessels from the Home Ministry. What will be ultimately the whole organisation is being examined by this officer on special duty. After he has done that, the Government will consider and augment the strength.

DR. MURLI MANOHAR JOSHI: A few months ago, the Defence Minister himself has pleaded for selfreliance in the field of sub-marine and other naval equipment. In the light of his remarks about self-reliance in the field of naval equipment and also in the light of the remarks of the Prime Minister that they want a time-bound programme for peace in Indian ocean, I would like to know whether the Government are considering the manufacture of light ships, sub-marines, anti-submarine craft in India and is there any time-bound programme to make Indian Navy self-reliant?

SHRI JAGJIVAN RAM: We are maving towards self-reliance and the House is aware that the Mazagaon Dock has got the capacity to manufacture Leader class Frigates, and our